

FIR No.137/2020
PS: Subhash Place
State Vs Rahul @ Bakra etc.
U/s 25/54/59 Arms Act

12.05.2020

Fresh charge-sheet received.

Present : Ms. Tanya Uppal, Ld. APP for State.

Accused Rahul @ Bakra and Rahul @ Suraj are stated to be in J.C.

**Charge-sheet be sent to the concerned Court through
Facilitation Centre for 04.06.2020 or for any other day when the Court
resumes normal functioning.**

**(GOPAL KRISHAN)
Duty MM: North West
Rohini: Delhi/12.05.2020**

FIR No.138/2020
PS: Subhash Place
State Vs Rahul @ Shiva
U/s 392/411/34 IPC

12.05.2020

Fresh charge-sheet received.

Present : Ms. Tanya Uppal, Ld. APP for State.

Accused Rahul @ Shiva is stated to be in J.C.

**Charge-sheet be sent to the concerned Court through
Facilitation Centre for 04.06.2020 or for any other day when the Court
resumes normal functioning.**

**(GOPAL KRISHAN)
Duty MM: North West
Rohini: Delhi/12.05.2020**

eFIR No. 000267/20
PS: Subhash Place
State Vs Mohd. Sarfaraz
U/s 379/411 IPC

12.05.2020

Fresh charge-sheet received.

Present : Ms. Tanya Uppal, Ld. APP for State.

Accused Mohd. Sarfaraz is stated to be in J.C.

**Charge-sheet be sent to the concerned Court through
Facilitation Centre for 04.06.2020 or for any other day when the Court
resumes normal functioning.**

**(GOPAL KRISHAN)
Duty MM: North West
Rohini: Delhi/12.05.2020**

eFIR No. 53/20
PS: Budh Vihar
State Vs Shahdab @ Saddam
U/s 379/411 IPC

12.05.2020

Fresh charge-sheet received.

Present : Ms. Tanya Uppal, Ld. APP for State.

Accused Shahdab @ Saddam is stated to be in J.C.

Charge-sheet be sent to the concerned Court through Facilitation Centre for 04.06.2020 or for any other day when the Court resumes normal functioning.

(GOPAL KRISHAN)
Duty MM: North West
Rohini: Delhi/12.05.2020

eFIR No. 036854/19

PS: South Rohini

State Vs Kashim & Bobby

U/s 379/411/34 IPC

12.05.2020

Fresh charge-sheet received.

Present : Ms. Tanya Uppal, Ld. APP for State.

Accused Kashim and Bobby are stated to be in J.C.

Charge-sheet be sent to the concerned Court through Facilitation Centre for 05.06.2020 or for any other day when the Court resumes normal functioning.

(GOPAL KRISHAN)
Duty MM: North West
Rohini: Delhi/12.05.2020

eFIR No. 01793/20

PS: Vijay Vihar

State Vs Sushil

U/s 379/411 IPC

12.05.2020

Fresh charge-sheet received.

Present : Ms. Tanya Uppal, Ld. APP for State.

Accused Sushil is stated to be in J.C.

Charge-sheet be sent to the concerned Court through Facilitation Centre for 05.06.2020 or for any other day when the Court resumes normal functioning.

(GOPAL KRISHAN)
Duty MM: North West
Rohini: Delhi/12.05.2020

eFIR No. 0039622/19
PS: Subhash Place
State Vs Ajeet @ Shivam
U/s 379/411/34 IPC

12.05.2020

Fresh charge-sheet received.

Present : Ms. Tanya Uppal, Ld. APP for State.

Accused Ajeet @ Shivam is stated to be in J.C.

**Charge-sheet be sent to the concerned Court through
Facilitation Centre for 05.06.2020 or for any other day when the Court
resumes normal functioning.**

**(GOPAL KRISHAN)
Duty MM: North West
Rohini: Delhi/12.05.2020**

Proceedings conducted through Video Conferencing

FIR No. 335/20

PS: Raj Park

State Vs Albela @ Anr.

U/s 188/269/270/34 IPC

12.05.2020

Present : Ms. Tanya Uppal, Ld. APP for State.

Ld. Counsel for applicant (through VC).

This an application for amendment of order dated 02.05.2020 for release of vehicle to the applicant Ravi Shanker. Submissions heard on the application.

It is submitted by Ld. Counsel for applicant that initial application for release of vehicle bearing no. UP-12-AT-1362 on superdari was filed by the present applicant only, who was authorized by the owner of the vehicle Charan Singh to file the said application. It is further submitted that after consideration, Ld. Duty MM concerned passed the order for release the vehicle to the owner of the vehicle vide order dated 02.05.2020. It is also submitted that since owner Charan Singh is stuck in lock down in Utter Pradesh, therefore, he is not able to get the vehicle released from concerned police station despite order dated 02.05.2020 in this regard and the owner Mr. Charan Singh has accordingly authorized applicant Ravi Shanker to take the superdari of vehicle and do the necessary proceedings in this regard. At the end, it is requested that the order dated 02.05.2020 be amended and directions be given to release the vehicle to the applicant/ driver Mr. Ravi Shanker. In support of the submissions Ld. Counsel has also filed the copy of fresh authority letter purportedly issue by owner Shri Charan Singh in favour of applicant Ravi Shanker.

Order dated 02.05.2020 passed by the then Ld. Duty MM alongwith entire record perused.

Perusal of the record shows that the original application dated

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30.04.2020 for release of vehicle on superdari was filed by the applicant Ravi Shanker, stating himself to be the authorized representative of owner of the vehicle Shri Charan Singh and an authority letter issued by owner Shri Charan Singh in favour of the applicant Ravi Shanker was also filed alongwith the said application. Reply to the said application dated 30.04.2020 was filed by IO HC Manoj, wherein it was mentioned that due to lock down, the authority letter of the applicant could not be verified. After considering the averments made in the application as well as reply of IO, the then Ld. Duty MM passed the order to release the vehicle to rightful owner vide aforesaid order dated 02.05.2020, despite the fact that initial application dated 30.04.2020 was filed by the present applicant Mr. Ravi Shanker on behalf of the owner Mr. Charan Singh of the vehicle.

From the aforesaid material on record, it is quite clear that despite filing of initial application dated 30.04.2020 by present applicant only, the Court after due consideration passed the order to release the vehicle in favour of rightful owner and it cannot be said that there was any clerical / typographical error in the order dated 02.05.2020 passed by the then Ld. Duty MM and therefore this Court does not have any jurisdiction to amend the said order dated 02.05.2020, as prayed vide the present application. Therefore, the application stands dismissed. Copy of the order be sent to Ld. Counsel for applicant through mail/ whatsapp forthwith and be also uploaded on the official website today itself. Proceedings be sent to the concerned Court.

(GOPAL KRISHAN)
Duty MM: North West
Rohini: Delhi/12.05.2020

Manual Court proceedings

FIR No.9813/2020

PS: Begumpur

State Vs Rahul @ Deepak

U/s 379/411 IPC

12.05.2020

This is an application for release of applicant/accused Rahul @ Deepak on personal bond, received alongwith forwarding letter of Dy. Suptt. Central Jail No. 4, Tihar Jail.

Present : Ms. Tanya Uppal, Ld. APP for State.

Ms. Krishna Sharma, Ld. LAC for applicant/ accused Rahul @ Deepak.

Report of IO is on record.

To determine the eligibility of applicant to be released on interim bail as per criteria laid down by Hon'ble High Power Committee, let a report as to whether the accused is involved in single case/multiple cases at present and the number of cases in which the accused is in custody at present, be also called from Jail Superintendent concerned for NDOH.

Be listed on 13.05.2020.

(GOPAL KRISHAN)
Duty MM: North West
Rohini: Delhi/12.05.2020

Manual Court proceedings

FIR No. 196/20
PS: Ashok Vihar
State Vs Raja Ram
U/s 33/38 Delhi Ex. Act.

12.05.2020

This is an application for release of applicant/accused Raja Ram on personal bond, received alongwith forwarding letter of Dy. Suptt. Central Jail No. 4, Tihar Jail.

Present : Ms. Tanya Uppal, Ld. APP for State.

Ms. Krishna Sharma, Ld. LAC for applicant/ accused Raja Ram.

To determine the eligibility of applicant to be released on interim bail as per criteria laid down by Hon'ble High Power Committee, let a report as to whether the accused is involved in single case/multiple cases at present and the number of cases in which the accused is in custody at present, be also called from Jail Superintendent concerned for NDOH.

Be listed on 13.05.2020.

(GOPAL KRISHAN)
Duty MM: North West
Rohini: Delhi/12.05.2020

Proceedings conducted through Video Conferencing

FIR No. 23/16

PS: EOW

State Vs Harish Arora

U/s. 420/409/34/120B IPC

12.05.2020

Present : Ms. Tanya Uppal, Ld. APP for State.

Ld. Counsel for the applicant / accused.

This is an application for grant of interim bail till the period of lockdown or for 3 months moved on behalf of applicant on the ground of his own illness as well as for taking care of his minor daughter.

It is submitted by Ld. counsel for accused that applicant / accused has been falsely implicated in the present case and is in JC since 06.01.2020. It is further submitted by Ld. counsel that charge-sheet in this case has already been filed. Ld. counsel also submits that the accused is suffering from high blood pressure and severe migraine. It is also submitted that the applicant has custody of two children, out of which elder child Hirdev Arora is studying in class XII in Dehradun, Uttarakhand and younger daughter Harmine Arora is studying in class V at Nanital, Uttarakhand and due to outbreak of COVID-19 both the children are living alone at Dehradun and Nanital respectively and there is no one to take care of them. At the end, it is submitted that accused be granted benefit of interim bail till the period of lockdown or for 3 months on humanitarian grounds. Ld. counsel for accused concedes that since that the present application for interim bail has been filed only on medical grounds/ on the basis of urgency and not on merits, therefore, there is no need to call the case file from the concerned Court and the Court may decide the present application for interim bail only on the basis of averments made in the application.

Ld. APP for the State has opposed the interim bail application on the ground that allegations against the accused are very serious in nature and

includes the offence u/s. 409 IPC which is punishable with life imprisonment. It is submitted by Ld. APP for the State that the medical documents of the accused, as attached with the application are very old and does not reveal any serious ailments which requires urgent attention and there is nothing on record to suggest that the illness of accused cannot be taken care in the jail hospital. It is also submitted by Ld. APP for State that the other ground of taking care of minor daughter, as mentioned in application is also not urgent, as there is nothing on record to support the averments of applicant that there is no one to take care of children of accused and the accused has also failed to state as to who is taking care of his children at present, given the fact that accused is in J/C since 06.01.2020. At the end, it is submitted that no grounds are made out to grant interim bail to the accused.

Submissions heard.

In view of the submissions and facts is on record, the Court is in agreement with the submissions advanced by Ld. APP for State that no grounds for urgency, as stated in the present application to grant interim bail, are made out in this case. Therefore, looking at the nature and seriousness of offence, as alleged against the accused as well as in overall facts & circumstances of the case, I am not inclined to grant interim bail to the accused. Accordingly, the present application stands dismissed. Copy of the order be sent to Ld. Counsel for applicant through mail/ whatsapp forthwith and be also uploaded on the official website today itself. Proceedings be sent to the concerned Court.

(Gopal Krishan)
Duty MM: North West
Rohini: Delhi/12.05.2020

Proceedings conducted through Video Conferencing

eFIR No. 68/20

PS: North Rohini

State Vs Vishnu @ Babloo

U/s 25 Arms Act & 34 IPC

12.05.2020

Present : Ms. Tanya Uppal, Ld. APP for State.

Ld. Counsel for applicant/ accused Himanshu (through VC).

This is an application for release of accused on personal bond.

Submissions heard.

Perusal of the application indicates that the applicant had already been granted bail in this case by Shri Sushil Kumar, Ld. MM, North West, vide order dated 03.02.2020 but the accused is yet to furnish bail bonds. But during the course of hearing, it is submitted by Ld. Counsel that the accused is not on regular bail in this case and it is the co accused, who is on regular bail and the factum of accused being on regular bail in this case must have been written inadvertently in the application. Therefore, Ld. Counsel specifically requested to consider this application as an application for regular bail or to alternatively consider the request to release the accused on interim bail in this case. However, the Court further drew the attention of the Ld. Counsel to the prayer clause of the application, wherein it is prayed that applicant/ accused may be allowed to furnish personal bonds as per earlier bail order and again requested the Ld. Counsel to clarify as to whether the accused is on bail in this case or not, to which it is conceded by Ld. Counsel that the applicant/ accused is on regular bail in this case but the bail order is not with applicant/ accused.

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From the aforesaid submissions, the Court is unable to understand the contradictory submissions made by Ld. Counsel before the Court and as to why the Ld. Counsel is trying to mislead the Court. In view of misrepresentation of the fact, the Court is unable to adjudicate upon the present application and in view of the Court the present application deserves summary rejection. The present application is accordingly dismissed. Copy of the order be sent to Ld. Counsel for applicant through mail/ whatsapp forthwith and be also uploaded on the official website today itself. Proceedings be sent to the concerned Court.

(GOPAL KRISHAN)
Duty MM: North West
Rohini: Delhi/12.05.2020

Proceedings conducted through Video Conferencing

FIR No. 282/20

PS: Raj Park

State Vs Rohit

U/s 380/457/411 IPC

12.05.2020

Present : Ms. Tanya Uppal, Ld. APP for State.

Ld. Counsel for the applicant/ accused Rohit (through VC).

Reply received from IO/SHO is taken on record.

Heard. File perused.

It is submitted by the Ld. counsel for the accused that accused has been falsely implicated in the present case and is in JC since 16.03.2020. Applicant is no more required for the purpose of investigation. It is further submitted by Ld. counsel that in none of the cases, accused has been convicted earlier for the similar offences and IO has failed to place on record the factum of any previous conviction of the accused for similar offences. At the end, it is prayed that accused be enlarged on bail.

Ld. APP for State has opposed the bail application stating that the applicant may commit similar offences, if granted the benefit of bail.

Investigation qua the applicant / accused is stated to be complete by IO. No previous conviction has been brought on record by IO. Accordingly, in the overall facts and circumstances of the case, the present bail application is allowed and accused is admitted to bail subject to furnishing of personal bond in the sum of Rs.20,000/- with a surety of like amount subject to satisfaction of Ld. MM/ Duty MM.

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Copy of the order be sent to Jail Superintendent, Tihar for information. Copy of the order be sent to Ld. defence counsel through whatsapp/e-mail.

Application alongwith order be sent to concerned Court.

(GOPAL KRISHAN)
Duty MM: North West
Rohini: Delhi/12.05.2020